

ITEM NO.23

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8506-8507/2022

(Arising out of impugned final judgment and order dated 22-07-2022 in A482 No. 14899/2022 21-07-2022 in A482 No. 14899/2022 passed by the High Court Of Judicature At Allahabad)

ZUNAID

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.134032/2022-EXEMPTION FROM FILING O.T. )

Date : 14-10-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Anurag Kishore, AOR  
Mr. Abhishek Chaudhary, Adv.

For Respondent(s) Mr. Misbah Bin Tariq, Adv.  
Mr. Saurabh Mishra, AOR  
Mr. Mohd. Amanullah, Adv.  
Ms. Priya Kaushik, Adv.  
Mr. Nirbhay Shankar Tiwari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Mr. Saurabh Mishra, learned counsel accepts notice on behalf of the respondent Nos. 2 to 11.

Let notice, therefore, be issued to the unrepresented respondent i.e., respondent No. 1, returnable in three weeks.

Dasti service, in addition to ordinary process is permitted.

In the meanwhile and until further orders, operation and

effect of the impugned order dated 22.07.2022, shall remain stayed.

(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)  
COURT MASTER (NSH)